

ITEM NO.42 Court 11 (Video Conferencing)

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s). 1382/2017

POOJA DEEPAK KUMAR PANDEY @ POOJA RAJESH BOHRA Petitioner(s)

VERSUS

RAJESH SALIGRAM BOHRA Respondent(s)

(FOR ADMISSION and IA No.75745/2017-EX-PARTE STAY
MEDIATION REPORT RECEIVED
(IA No. 75745/2017 - EX-PARTE STAY)
(I.A. NO. 31032/2021 -Application under Article 142 of the
Constitution of India)

Date : 08-03-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Chandan Kumar, AOR

For Respondent(s)
Mr. Abhimanue Shrestha, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 31032/2021 is allowed.

The Transfer Petition is disposed of in terms of Signed
Order.

Pending application (s) shall stand disposed of.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)

(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

TRANSFER PETITION (C) NO. 1382 OF 2017

POOJA DEEPAK KUMAR PANDEY @ POOJA RAJESH BOHRA PETITIONER(S)

VERSUS

RAJESH SALIGRAM BOHRA RESPONDENT(S)

O R D E R

This Court by its order dated 02.09.2019 referred the dispute between the parties to Supreme Court Mediation Centre. The Mediation Centre has submitted its Report along with Settlement Agreement dated 17.02.2021 reached between the parties which is taken on record.

The dispute having been settled, a joint application (I.A. No.31032/2021) has been moved by the parties for (i) quashing the Complaint Case No. 1471 of 2017 titled "Puja Bohra Vs. Rajesh Shaligram Bohra & Anr." (ii) withdraw the Divorce Proceedings being M.P. No. 17/2017 titled "Rajesh Saligram Bohra Vs. Pooja Deepak Kumar Pandey alias Pooja Rajesh Bohra" pending before the Court of Civil Judge, Sr. division at Ponda, Goa to itself and pass a decree of divorce thereby dissolving the marriage between the parties; alternative (iii) permit the parties to file a petition u/s 13 B of the Hindu Marriage Act, 1956 seeking divorce by mutual consent in the Family Court, at Patiala House, New Delhi leaving the parties to withdraw the cases filed by them as per the Settlement.

...2/-

Considering the fact that the parties have settled the dispute between themselves and reached at the Settlement Agreement on 17.02.2021. The settlement entered into between the parties on 17.02.2021 deserves to be accepted and so also the prayer made for a decree of divorce by mutual consent in exercise of power under Article 142 of the Constitution of India.

Accordingly, I grant the decree of divorce by mutual consent as prayed. Undertakings given by the parties in the Settlement dated 17.02.2021 are accepted. The marriage between the petitioner and the respondent solemnized on 02.07.2009 stands dissolved.

In view of above, Complaint Case No. 1471 of 2017 titled "Puja Bohra Vs. Rajesh Shaligram Bohra & Anr." stands quashed and Divorce Proceedings being M.P. No. 17/2017 titled "Rajesh Saligram Bohra Vs. Pooja Deepak Kumar Pandey alias Pooja Rajesh Bohra" pending before the Court of Civil Judge, Sr. division at Ponda, Goa shall stand withdrawn to this Court and is disposed of.

This court accepts the undertaking given by the parties that they shall abide by the terms and conditions incorporated in the Settlement Agreement and shall not initiate any further civil or criminal case against each other and/or their family members with regard to the matrimonial alliance.

Resultantly, I.A. NO. 31032/2021 is allowed and the Transfer Petition is disposed of in the aforementioned terms.

.....J
[KRISHNA MURARI]

NEW DELHI;
MARCH 08, 2021